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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No. 35 OF 2004  
IN  
O.A. NO. 2499 OF 2001

(9)

New Delhi, this the 3rd day of August, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER (J)  
HON'BLE SHRI S.A. SINGH, MEMBER (A)

Rajendra Pal Behl  
S/o Shri G.R. Behl  
R/o 48A AD Block,  
Shalimar Bagh,  
New Delhi.

....Applicant

(By Advocate : Shri Vijaiendra Nigam for  
Shri S.S. Shamshery)

versus

Shri P.S. Rathore, Major Officer-in-Charge,  
Military Farm, Pimpri  
Pune-411017.

....Respondents

(By Advocate : Shri Rajeev Bansal)

ORDER (ORAL)

SHRI SHANKER RAJU, MEMBER (J) :

Heard the learned counsel.

2. By order dated 23.4.2002 in OA 2499/01, the Tribunal has observed that applicant is entitled to retiral benefits and other dues from due dates but interest will be leviable @ 9.5% w.e.f. 20.1.1999. It is alleged by applicant that respondents have not complied with the directions of this Court.

3. In the reply filed by the respondents, it is stated that they have complied with the directions of this Court and have mentioned the details regarding payments of retiral dues made to the applicant. Learned counsel of the respondents states that if, according to applicant, his pension is not fixed in

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accordance with the rules, the remedy lies by way of a  
fresh proceedings.

(20)

4. On careful consideration of the rival contentions of the parties and having regard to the material on record, we find that substantially the directions of this Court have been complied with by the respondents. As such the CP is dismissed. Notices issued to the respondents are discharged. However, this does not preclude the applicant to proceed in the matter, in accordance with law, on surviving cause of action.



(S.A. SINGH)  
MEMBER (A)



(SHANKER RAJU)  
MEMBER (J)

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